

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2746
TO BE ANSWERED ON 17th MARCH, 2017**

GHOST PROFESSORS IN PRIVATE MEDICAL COLLEGES

2746. SHRI B. SENGUTTUVAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note that quality of medical education imparted in private colleges in certain States in the country is on the decline, if so, the details thereof;
- (b) whether the Government is aware of the reports in the media that some private medical colleges in the country only exhibit the names of certain medical professors in the registers who are attributed huge salary but in reality do not either work in the hospitals attached to the college or teach the students at the college and are mere name lenders, if so, the reaction of the Government thereto; and
- (c) whether the Government has taken/ proposed to take steps to identify the colleges engaging ghost professors and eliminate this malpractice adopted by the unscrupulous private medical colleges in the interest of medical education in the country?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): Medical Council of India (MCI) is empowered to regulate and maintain the standards of medical education in the country under the Indian Medical Council Act, 1956 & Regulations made thereunder. Permissions for starting of a medical college/yearly renewal permission/ recognition of degree is granted only to such medical colleges which meet the required standards prescribed under MCI Regulations..

If the Medical Council of India receives any complaint against the faculty/duplicity of faculty in the permitted Medical Colleges or the MCI finds any fake faculty during verification of declaration forms of all the Medical Colleges for each academic year, the said College is debarred for 2 years from making admissions in the MBBS course, as per the Regulations of the Council. The matter is also referred to Ethics Committee of the Council to investigate against the said fake faculty/Dean/Principal of the College and action is taken against them as per the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002.

MCI Minimum Standard Requirement for 50/100/150/200/250 MBBS Admissions Annually Regulations, 1999 were amended vide Notification dated 27.01.2017 providing that MCI shall install biometric fingerprint machines in all the Medical Colleges for capturing faculty attendance, using online Faculty Attendance Monitoring Systems (OFAMOS). The central application shall have the connectivity with AADHAR platform for UIDAI for verification. Further, the amendment provides that every Medical College shall have Close-Circuit Televisions (CCTV) system in the Medical Colleges and shall provide live streaming of both classroom teaching and patient care in the teaching hospital, to enable the Council to maintain a constant vigil on the standard of medical education/training being imparted.